

[Shri P. Shivsandhu]

PAYMENT OF WAGES (AIR TRANSPORT SERVICES) AMENDMENT RULES, 1983;

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL): I beg to lay on the Table a copy of the Payment of Wages (Air Transport Services) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 91(E) in Gazette of India dated the 19th February, 1983, under sub-section (6) of section 26 of the Payment of Wages Act, 1936.

[Placed in Library. See No. LT-6034/83].

ANNUAL REPORT OF AND REVIEW ON THE WORKING OF THE NATIONAL FILM DEVELOPMENT CORPORATION LTD., BOMBAY FOR 1981-82 AND A STATEMENT FOR DELAY.

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the National Film Development Corporation Limited, Bombay, for the year 1981-82.

(ii) Annual Report of the National Film Development Corporation Limited, Bombay, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-6035/83].

IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE CESS (AMENDMENT) RULES, 1982.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR): I beg to lay on the Table a copy of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 1010 in Gazette of India dated the 25th December, 1982, under sub-section (4) of section 14 of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Act, 1976.

[Placed in Library. See No. LT-6036/83].

NOTIFICATION UNDER INDIAN TELEGRAPH ACT, 1885.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): On behalf of Shri V. N. Gadgil, my senior colleague, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(1) The Indian Telegraph (Amendment) Rules, 1983 published in Notification No. G.S.R. 86(E) in Gazette of India dated the 16th February, 1983.

(2) The Indian Telegraph (Second Amendment) Rules, 1983 published in Notification No. G.S.R. 175 in Gazette of India dated the 26th February, 1983 together with a corrigendum thereto published in Notification No. G.S.R. 200 in Gazette of India dated the 5th March, 1983.

[Placed in Library. See No. LT-6037/83].

ANNUAL REPORT OF AND REVIEW ON THE WORKING OF THE BONGAIGAON REFINERY AND PETROCHEMICALS LTD, BONGAIGAON FOR 1980-81.

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): I beg to lay on the Table.